

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SIMPLEX INFRASTRUCTURES LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	SIMPLEX INFRASTRUCTURES LIMITED
2.	Date of incorporation of corporate debtor	19/12/1924
3.	Authority under which corporate debtor is incorporated / registered	ROC - Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L45209WB1924PLC004969
5.	Address of the registered office and principal office (if any) of corporate debtor	'Simplex House' 27, Shakespeare Sarani, Kolkata, WB 700017 IN
6.	Insolvency commencement date in respect of corporate debtor	09/08/2019 (Date on which order passed by Hon'ble NCLT Kolkata Bench) DATE ON WHICH COPY OF ORDER RECEIVED IN EMAIL 16/08/2019
7.	Estimated date of closure of insolvency resolution process	04/02/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sanjeev Jhunjunwala IBBI/IPA-001/IP-P00325/2017-18/10595
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Siddha Weston, 9 Weston Street, Suite no 134, 1st Floor, Kolkata-700013 sanjeevjhunjunwala@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Siddha Weston, 9 Weston Street, Suite no 134, 1st Floor, Kolkata-700013 cirp.simplex@gmail.com Mob : +91-9123353471
11.	Last date for submission of claims	22/08/2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://www.ibbi.gov.in/home/downloads N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Simplex Infrastructures Limited** on **09/08/2019**. The creditors of **Simplex Infrastructures Limited**, are hereby called upon to submit their claims with proof on or before **22/08/2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 17/08/2019
Place : Kolkata

SD/
SANJEEV JHUNJUNWALA
INTERIM RESOLUTION PROFESSIONAL
Regd no: IBBI/IPA-001/IP-P00325/2017-18/10595

